

- (b) the details of more real estate sought through land acquisition;
- (c) the steps proposed to ensure that focus remains on aviation and not on real estate development at airports;
- (d) in what manner will acquisition of land benefit the public; and
- (e) the steps proposed to control such urges of private companies running airports?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION
(SHRI PRAFUL PATEL): (a) No, Sir.

(b) Does not arise.

(c) Provision of restricted land use for non-aeronautical purposes exists in the Transaction Document signed with the Delhi International Airport Private Limited. Further, the land use plans will be as per the provisions of Airports Authority of India Act, and the State Government/Local Body bye-laws.

(d) and (e) Do not arise.

80-seater passenger aeroplanes

1506. SHRIMATI S.G.INDIRA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that many airlines have approached Government for permission to use 80-seater passenger aeroplanes;
- (b) if so, the details thereof;
- (c) whether it is also a fact that airlines have also sought concessions from Government to operate 80-seater passenger planes; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION
(SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) The following scheduled passenger airlines sought permission for import of up to 80-seater passenger aircraft which have been approved.

1. M/s Airlines Allied Services Ltd. (Alliance Air), 2. Jet Airways Ltd., 3. Deccan Aviation Ltd., 4. Sahara Airline, 5. Kingfisher Airlines, 6. Paramount Airways Pvt. Ltd. and 7. Indus Airways.

(c) and (d) Yes, Sir. No landing charges are levied by AAI on aircraft with a maximum certified capacity of less than 80 seats being operated by domestic scheduled operators.

Further, in the Finance Bill, 2007, it has been proposed to amend Section 14 of the Central Sales Tax Act, 1956 by including Aviation Turbine Fuel sold to an aircraft with maximum take off mass of less than 40000 kilograms operated by scheduled airlines.

Growth of the aviation sector

1507. SHRIMATI S.G. INDIRA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Government had felt the necessity of revisiting the policy on airports as land acquisition process was facing hurdles;

(b) if so, the details thereof;

(c) whether it is also a fact that the domestic aviation sector had witnessed a 50 per cent increase during this fiscal year; and

(d) whether it is also a fact that Government expect an annual compound growth of 25 per cent for the next ten years?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. Government is considering reviewing this issue through a policy framework.

(c) The Domestic Passenger Traffic has increased at the rate of 40.9% upto the third quarter of the current fiscal year.

(d) Airports Authority of India (AAI) has forecast the average passenger traffic growth at the rate of 18.8% (international 15.9% and domestic 19.9%) for the period from 2006-07 to 2011-12 and at the rate of 15.5% (international 13.3% and domestic 16.2%) from the year 2012-13 to 2016-17.